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**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

9. T.A. No.060/00005/14

(LABH SINGH VS. UOI)

2.7.2014

Present: None for the applicant.
Sh. G.C. Babbar, counsel for the respondents.

1. Sh. G.C. Babbar submits memo of appearance on behalf of the respondents.
2. Issue notice to the counsel for the applicant.
3. List on 1.8.2014.

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(DR. BRAHM A. AGRAWAL)
MEMBER (J)

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(RAJWANT SANDHU)
MEMBER (A)

'KR'

Notice issued on 4/7/14

A.D. awarded 11

25/7
DABAL SINGH

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**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH
CHANDIGARH.**

1.T.A. No.060/00005/2014

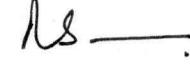
(LABH SINGH VS. UOI)

01.08.2014

Present: None for the applicant.
Mr. G.C.Babbar, counsel for the respondents

1. Report has not been received regarding service of notice issued earlier on 04.07.2014.
2. Fresh notice may be issued to the counsel for the applicant returnable on 15.09.2014.


(DR. BRAHM A. AGRAWAL)
MEMBER (J)


(RAJWANT SANDHU)
MEMBER (A)

'sv'


Note issued on 7/8/14.
A. D. - answer by 16


DABAL SINGH

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH ,
CHANDIGARH .**

31
BS

2.T.A. No.060/00005/2014 (Suit No.2008)

LABH SINGH

.....**Applicant**

Versus

Union of India and Others.

.....**Respondents**

15.09.2014

Present: None for the applicant.
Mr. G.C.Babbar, counsel for the respondents.

1. It is seen that the applicant has not been represented on the previous dates of 02.07.2014 and 01.08.2014 and the same is the position today. Moreover, it is seen that this matter has been transferred from District Judge, Ambala to the C.A.T. Chandigarh Bench which action appears to be without jurisdiction.
2. Accordingly this TA is disposed of as being non maintainable.

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**(RAJWANT SANDHU)
MEMBER (A)**

'sv'